

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

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OA / TA / TA / CCR No. 1245 / _____ 1991

MOHI-UD-DIN

SHRI R.V. SINHA

APPLICANT (S)

/ COUNSEL

UNION OF INDIA

VERSUS

RESPONDENT (S)

COUNSEL

Date	Office Report	Orders
		<p>1.</p> <p><u>6.6.1991</u></p> <p>Present : Shri R.V. Sinha, counsel for the applicant.</p> <p>This is the case where the applicant has retired from Government service on 30.4.1990. According to the learned counsel, himself, the applicant could retain the Government accommodation for four months after retirement and another four months on medical ground, ^{medical} i.e., for a total period of 8 months. The applicant has stayed much longer than that, almost twice the period normally permissible. He has now been served an order by the Estate Officer giving him notice that if he does not vacate the premises by 7.6.1991, the Government premises will be got vacated. The learned counsel submitted that the applicant is not keen to stay at the Government quarter in Delhi and would like to leave for Maharashtra, his state of domicile as soon as possible. We do not find any legal</p> <p style="text-align: right;">...2...</p>

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point for granting interim relief to the applicant. Accordingly, the application is dismissed as withdrawn, as per the request of the counsel of the applicant.

J.P. Sharma
(J.P. SHARMA)
MEMBER (J)

I.K. Rasgotra
(I.K. RASGOTRA)
MEMBER (A)